

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 240/MP/2012 with I.A. No.52/2012**

Subject : Petition under Section 79 (1) (c ) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.

Date of hearing : 15.1.2013

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Lanco Kondapalli Power Limited, Hyderabad

Respondents : Power Grid Corporation of India Limited, New Delhi  
Western Regional Power Committee, Mumbai

Parties present : Shri Amit Kapoor, Advocate for the petitioner  
Shri Vishal Anand, Advocate for the petitioner  
Shri K.V.M.Roa, PGCIL  
Shri Anand K Ganesan, Advocate for GUVNL  
Shri P.J. Jani, GUVNL  
Shri S.S.Raju, PGCIL  
Shri Kelkar, PGCIL  
Shri Jasbir Singh, PGCIL

**Record of Proceedings**

The representative of the GUVNL submitted that vide Record of Proceedings dated 22.11.2012, the Commission directed the petitioner to implead the Western Region and Northern Region constituents as respondents

to the petition. However, GUVNL has not been impleaded as respondent to the petition. He requested the Commission to issue direction to the petitioner to implead the GUVNL as party to the petition.

2. Learned counsel for the petitioner submitted that as per Commission's direction, Western Region and Northern Region constituents have been impleaded as respondents to the petition. Accordingly, copy of the petition was served on them and revised memo of parties has already been filed. He requested three weeks time to file rejoinder to the reply of UPPCL, which was allowed.

3. Learned counsel for the petitioner submitted that since GUVNL was not shown as a constituent of the Western Region in the WRPC website, GUVNL has not been impleaded as a party to the petition.

4. The Commission directed the petitioner to implead the GUVNL as respondent to the petition and serve copy of the petition.

5. The Commission directed the respondents to file their replies, if already not done, by 31.1.2013 and the petitioner may file its rejoinder, if any, by 15.2.2013.

6. The petition along with the IA for interim relief shall be listed for hearing on 26.2.2013.

**By the order of the Commission,**

**SD/-  
(T. Rout)  
Joint Chief (Law)**